

[English]

Setting up of National Investment Bank

4433. SHRI G.S. BASAVARAJU:
SHRIMATI BASAVARAJES-
WARI:

Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether a number of vital economic issues such as setting up of a National Investment Bank in place of the Planning Commission as recommended by Ratan Tata Committee, has been deferred;

(b) if so, the main reasons thereof; and

(c) whether any final decision has been taken in this regard, if so, the details thereof?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) to (c). Suggestion for setting up of a National Investment Bank is under examination.

The question as worded is too general for a precise answer.

Crime against Women

4434. SHRI H.B. PATIL:
DR. PHULRENU GUHA:
SHRIMATI USHA CH-
OUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidence of crime against women have been increasing;

(b) if so, the number of cases of crime against women reported during 1987-88 and 1988-89 separately, State-wise and Union-

Territory wise;

(c) the number of persons prosecuted and punished in this regard; and

(d) the corrective steps taken?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). A Statewise and Union Territory-wise statement of available statistics of crimes against women for the years 1986, 1987 and 1988 is laid on the Table of the House. [Placed in Library See No. LT-7686/89]

(c) The registration, investigation and detection of crime is the responsibility of the State Governments/Union Territory Administrations. The information regarding the persons prosecuted and punished is not compiled by the Central agencies.

(d) The Dowry Prohibition Act, 1961 has been amended in 1984 and 1986 to make the law more stringent. The Indian Penal Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 have also been amended to deal effectively not only with dowry death cases but also with cases of cruelty to married women.

Profit/Loss by Air India/Indian Airlines

4435. SHRI A. CHARLES: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total profit made by Air India/Indian Airlines during the year 1988-89;

(b) how does it compare with the profit/loss made by the air-lines during the last three years; and